

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

....

NEW DELHI: THE 1st June, 1977.

NOTIFICATION
INCOME TAX

NO.1798 (F.No.404/103/77-ITCC): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of Income-tax Act, 1961 (43 of 1961) and in supersession of Notifications No.623 (F.No.404/30/74-ITCC) dated 23rd May, 1974 and No.521 (F.No.404/30/74-ITCC) dated 23rd May, 1974 of the Government of India in the Department of Revenue and Insurance, the Central Government hereby authorises S/Shri V. Moorthy and V.S.Ramalingam being gazetted officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the dates S/Shri V. Moorthy and V.S. Ramalingam take over charge as Tax Recovery Officers.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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Government of India Press,
New Delhi.

No. (F.No.404/103/77-ITCC)

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(S.C. PRASAD)

HINDI OFFICER (ADMN.)

DIRECTORATE OF INSPECTION (RS&P)

NO. CC/ITCC/1739/103/RSP/77

PABUVA

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